

**Central Administrative Tribunal
Madras Bench**

OA 310/01472/2019

Dated Tuesday the 26th day of November Two Thousand Nineteen

P R E S E N T

**Hon'ble Shri. P. Madhavan, Member (J)
&
Hon'ble Shri. T. Jacob, Member (A)**

Arvind Kumar Sahu,
Station Master,
Villupuram Rly. Station,
Trichy Division.Applicant

By Advocate M/s. Ratio Legis

Vs

1. Union of India rep by,
The General Manager,
Southern Railway,
Chennai 600003.
2. The Chief Personnel Officer,
Southern Railway,
Chennai 600003.
3. The Chief Personnel Officer,
Northern Railway,
Baroda House, New Delhi 110001.
4. The Divisional Railway Manager,
Tiruchirapalli Division,
Southern Railway, Trichy 620001.

....Respondents

By Advocate Mr. P. Srinivasan

ORAL ORDER

Pronounced by Hon'ble Mr. P. Madhavan, Member(J)

The applicant has filed this OA under Section 19 of the Administrative Tribunals Act, 1985 seeking the following reliefs:

“To call for the records related to the letter No. P(S) 268/II/ASM/Vol.IX dated 11.12.2017 by office of the 2nd respondent and the letter T/P/676/II/Grievance dated 02.07.2019 by the 4th respondent and to direct the respondents to relieve the applicant within a time frame and to pass such other order/orders as this Hon'ble Tribunal may deem fit and proper and thus to render justice.”

2. When the matter came up for consideration, learned counsel for the applicant submits that he will be satisfied if the respondents are directed to consider his representation at an early date and dispose of his request for transfer. He also submits that Annexure A3 order passed by the respondents is not a speaking order and he seeks a detailed speaking order on his representation.

3. Mr. P. Srinivasan takes notice for the respondents.

4. **In view of the limited submission made and without going into the substantive merits of the case, the applicant is directed to give a comprehensive representation showing his present status of the transfer within a period of two weeks and the competent authority will consider the representation of the applicant on the basis of the relevant available vacancies**

**and position of the postings already done on Inter Railway One Way Transfer
and regarding the cause of delay within a period of two months thereafter.**

5. OA is disposed of at the admission stage.

(T. Jacob)
Member(A)
AS

26.11.2019

(P. Madhavan)
Member (J)